

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 3-10-2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

COMPANY APPLICATION NO. : MA/387/IB/2018
PETITION NUMBER : CP/510/IB/2017
NAME OF THE PETITIONER(S) : Replikka
NAME OF THE RESPONDENT(S) : Veasons Energy Systems pvt ltd
UNDER SECTION : 42 of IBC

S.No. Name (in Capital) Represented by Signature

Mohammed Umar.k
S-A. DARBONDUM

Counsel for Repr
Counsel for REBDA



ORDER

Counsels for both the parties are present. Heard MA/387/IB/2018 filed in CP/510/IB/2017 for seeking release of 4 nos. of photo copy machines which are said to be in the custody of the Corporate Debtor having been given on rental basis.

Liquidator is directed to treat MA/387/IB/2018 filed in CP/510/IB/2017 as representation on behalf of the Applicant and consider the same in the light of the record of the Corporate Debtor and take appropriate decision within 14 working days and inform the Applicant.

Accordingly, the Application stands **disposed of**.


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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